

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.3714
TO BE ANSWERED ON 09/08/2016

Pollution Caused by Cement Industry

3714. SHRI DEVAJIBHAI G. FATEPARA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the measures taken to control pollution caused by cement and other big industries in the country, particularly in Gujarat;
- (b) the outcome of the said measures during the last three years; and
- (c) the details of review conducted in this regard, if any?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ANIL MADHAV DAVE)

- (a)&(b) Ministry of Environment, Forest and Climate Change has taken various measures to control pollution from cement and 17 category of highly polluting industries in the country, including Gujarat, which include the following:
 - i. Notification of stringent norms for emission / effluent discharge and prescribed stringent emission norms cement plants and cement plants with co-processing of wastes;
 - ii. Adoption of state-of-the-art technologies;
 - iii. Up-gradation of effluent treatment plants and air pollution control systems;
 - iv. Issuance of directions by Central Pollution Control Board (CPCB) for installation of online system for effluent/emission monitoring under 17 category of highly polluting industries. As on 01.08.2016, 1868 units have installed the online

monitoring system, 558 units are in the process of installation and 876 units have been issued closure directions;

- v. Action by State Pollution Control Boards / Pollution Control Committees to ensure compliance of emission and effluent standards under the provisions of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986;
 - vi. Inspection of cement plants and other industries by CPCB to verify compliance to prescribed standards and directions under section 5 of Environment (Protection) Act, 1986 to non compliant units including closure.
- (c) During the last three years, seven (7) cement industries were inspected by CPCB in Gujarat, out of which two (2) units were found non-complying and directions have been issued to those units under section 5 of Environment (Protection) Act, 1986.
